

CS No. 9305/16
Akhilesh Kumar Vs. The General Manager, BSES
Rajdhani Pvt. Ltd.

Through Cisco Webex Video Conferencing

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Sachin Sharma, counsel for plaintiff.

Defendant absent.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to PE for 07.01.2021.

(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 31.08.2020

CS No. 838/19
Manik Kahol @ Mannu Vs. Gurcharan Singh Viridi @
Bobbi Viridi

Through Cisco Webex Video Conferencing

31.08.2020

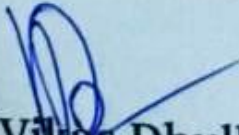
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None for plaintiff.

Sh. Narottam Pal Singh, counsel for
defendant.

It is submitted by defendant's counsel that he has filed his written statement on record and even the copy of the same has been supplied to the plaintiff.

Now, **put up** for filing of replication, admission denial of documents and for framing of issues on 10.12.2020.


(Vikas Dhull)
ADJ-01/WEST/THC

M No. 545/19
Kamaljeet Singh Vs. Gagan Jyoti

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 07.12.2020 for purpose already fixed.



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 31.08.2020

31.08.2020

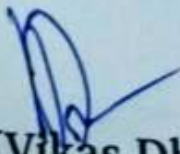
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC.

However, the matter is at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to PE for 11.01.2021.


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 31.08.2020

M No. 480/19
Rajeev Kumar Garg Vs. Gurjeet Singh

Through Cisco Webex Video Conferencing

31.08.2020

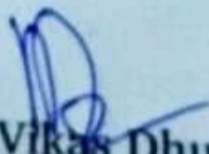
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None for plaintiff.

Sh. Amit Mittal, counsel for defendant
no. 4.

Today, it is submitted by counsel for defendant no. 4 that defendant no. 4 does not intend to file any reply to the pending application U/o IX rule 9 CPC.

In the facts, put up for arguments on the pending application U/o IX Rule 9 CPC on 08.12.2020.


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 31.08.2020

31.08.2020

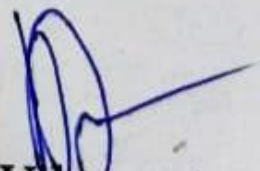
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC.

However, the matter is at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned to PE for 12.01.2021.**



(Vikas Dhull)

ADJ-01/WEST/THC
DELHI/ 31.08.2020

CS No. 322/19
Sandeep Girdhar Vs. Arvind Aggarwal & anr.

Through Cisco Webex Video Conferencing

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Sidharth, counsel for plaintiff.

Sh. S. Satya Narain, counsel for
defendant.

Now, put up this case for filing reply by the plaintiff to the application U/o VIII Rule 1 CPC of the defendant and for arguments on 09.12.2020.


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 31.08.2020

CS No. 11539/16
Anju tyagi Vs. Ramesh Sehdev

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 20.10.2020 for purpose already fixed.**



(Vikas Dhull)

ADJ-01/WEST/THC
DELHI/ 31.08.2020

CS No. 10324/16
Avtar Singh Vs. M/s Fedders Lloyd Corpn.

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter** adjourned to 08.12.2020 for purpose already fixed.



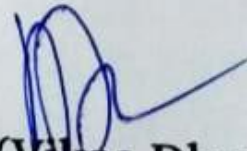
(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 31.08.2020

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 22.12.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 31.08.2020

CS No. 9139/16
M/s PSA Polymers Ltd. Vs. M/s Hari Om Udyog

Through Cisco Webex Video Conferencing

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None for plaintiff.

Sh. Deepak Vats, counsel for defendant.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to PE for 07.01.2021.


(Vikas Dhull)

ADJ-01/WEST/THC
DELHI/ 31.08.2020

CS No. 12676/16
Inderjeet Singh Khokhar Vs. Jaspal Singh Khokhar

Through Cisco Webex Video Conferencing

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Navdeep Singh, counsel for plaintiff.

Defendant no. 3 expired.

At request of the counsel for plaintiff, let notice be issued to LRs of deceased defendant no. 3, subject to providing their email/ whatsapp numbers for 05.11.2020.



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 31.08.2020

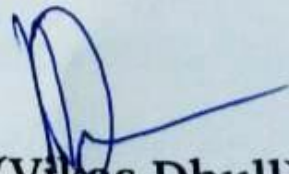
RCA No. 61116/16
Bhupender Pal Singh Vs. Mahender Pal Singh

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 07.10.2020 for purpose already fixed.



(Vikas Dhull)

ADJ-01/WEST/THC
DELHI/ 31.08.2020

CS No. 10841/16
Umesh Yadav Vs. Raj Pal

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC.

However, the matter is at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned to PE for 12.01.2021.**



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 31.08.2020

CS No. 13742/16
Navjyoti Kaur Vs. Satinder Kaur

Through Cisco Webex Video Conferencing

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Rahul Madan, counsel for plaintiff.

None for defendant.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to PE for 11.01.2021.


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 31.08.2020

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Appellant in person.

Respondent in person with counsel Sh.

Ajit Kumar.

Vakalatnama on behalf of respondent filed today. Same is taken on record.

Today, the appellant has submitted that pursuant to settlement dated 23.09.2019, he has brought the keys of the respondent's premises.

At this stage, counsel for respondent has submitted that there is an arrears of Rs. 4,570/- towards electricity charges against the appellant.



Contd.....

At this stage, appellant has shown his willingness to clear the same and he has cleared the same by crediting to the respondent by way of Paytm.

Statement of respondent has been recorded separately with regard to receipt of keys as well as receipt of electricity charges. Therefore, compliance of settlement dated 23.09.2019 has been made by the appellant.

Further, as per settlement dated 23.09.2019, let three FDRs i.e. FDR bearing no. 5598823 amounting to Rs. 52,469/-; FDR bearing no. 5598824 amounting to Rs. 52,469/- and another FDR bearing no. 5598825 amounting to Rs. 37,478/- deposited in the court be endorsed in favour of appellant and be handed over to him against receipt after retaining a copy thereof. The Manager, Dena Bank, Paschim Vihar Branch, New Delhi is directed to pay the amount of aforesaid FDRs with interest to appellant.



Contd....

Copy of order be given dasti to appellant for handing over the same to Manager, Dena Bank, Paschim Vihar Branch, New Delhi for compliance.

File be consigned to record room.

Trial court record be sent back alongwith copy of order.



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 31.08.2020

Recd original FDR bearing No. 5598823
and 5598824 and 5598825 Date - 23-5-2018
Issued by Dena Bank Paschim Vihar Branch

~~Bank~~ 8802079012

31-8-2020

Applicant

(Vinoth Pandh)

CS No. 11286/16
M/s Perfect Advertisers Vs. M/s Oxigen Services Pvt.
Ltd.

Through Cisco Webex Video Conferencing

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

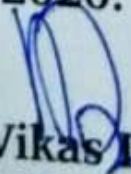
Present: Sh. Subhash Chand, counsel for plaintiff.

None for defendant.

Matter is pending at the stage of DE.

Let defendant file his affidavit of evidence and supply the advance copy of the same to plaintiff's counsel within two weeks from today.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to DE for 06.11.2020.


(Vikas Dhull)
ADJ-01/WEST/THC

CS No. 346/20

Mukul Aggarwal Vs. Parveen Dabas

Through Cisco Webex Video Conferencing

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

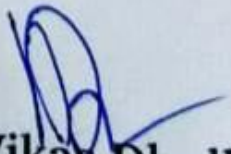
Present: Sh. Vikas Sharma, counsel for plaintiff.

Plaint and documents perused.

The plaintiff has furnished copy of court fees.

Now, issue summon to defendant, subject to plaintiff providing the email/ whatsapp number of the defendant and if court re-opens then on filing of PF/RC for 22.10.2020.

Further, plaintiff is directed to file hard copy of plaint and documents within 15 days of re-opening of courts.


(Vikas Dhull)
ADJ-01/WEST/THC

EX No. 61644/16
Kanwar Singh Tanwar Vs. Davender Kumar & Ors.

Through Cisco Webex Video Conferencing

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Achal Gupta, counsel for DH.
Ms. Ayushi Tripathi, proxy counsel for JD
no. 3 & 4.

Today, proxy counsel for JD no. 3 & 4 has submitted that main counsel is suffering from fever and he is unable to appear today.

At this stage, counsel for DH has submitted that he has deposited the TDS amount and he shall file the TDS certificate on the court email ID.

Counsel for DH is directed to file hard copy of TDS Certificate within 15 days of re-opening of the courts



Contd.....

-2-

Put up for further proceedings on
11.09.2020.

Miscellaneous case file no.
58288/2016 be sent back to record room. Order
dated 24.08.2020 be attached with the
miscellaneous file.



(Vikas Dhull)

ADJ-01/WEST/THC

DELHI/ 31.08.2020


EX No.
Kotak Mahindra Bank Ltd. Vs. Ranjit Singh

31.08.2020

Fresh execution filed by way of assignment in physical form. It be checked and registered.

Present: None for DH.

Nazir to report for 27.11.2020.


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 31.08.2020

M No. 270/17
Ram Kumar Vs. North Delhi Municipal Corpn.

Through Cisco Webex Video Conferencing


31.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Applicant in person.

Now, **put up this case for arguments on the pending application U/o XXXIII CPC on 18.12.2020.**


(Vikas Dhull)

ADJ-01/WEST/THC
DELHI/ 31.08.2020

CS No. 12935/16
Amrit Mohini Vs. Shashi Bhaskar

Through Cisco Webex Video Conferencing

31.08.2020

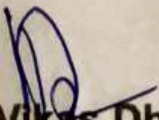
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Nishant Dutta, counsel for plaintiff.

Defendant absent.

Matter is pending at the stage of DE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to DE for 20.11.2020.


(Vikas Dhull)

**ADJ-01/WEST/THC
DELHI/ 31.08.2020**

CS No. 8850/16
Narinder Kumar Budhiraja & anr. Vs. Beeter Deals
Electronics

Through Cisco Webex Video Conferencing

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Subhash Chand, counsel for plaintiff.

Sh. Rajesh Bhatia, counsel for defendant.

Now, put up for arguments on the pending application of plaintiff U/o VII Rule 11 CPC seeking rejection of counter claim on 28.10.2020.



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 31.08.2020

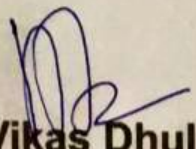
CS No. 644/19
Bijender Vs. Bhagat Singh Sanwariya

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 25.11.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 31.08.2020

Through Cisco Webex Video Conferencing

31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

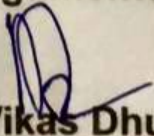
Present: None for plaintiff.

Sh. Manish Chhokar, counsel for

Matter is pending at the stage of final arguments.

In the absence of plaintiff, final argument could not be heard. Hence, matter is adjourned.

Put up for final arguments on
15.10.2020.


(Vikas Dhull)

ADJ-01/WEST/THC
DELHI/ 31.08.2020

Contd.....

-2-

At 12.15 PM

At this stage, Sh. Ashok, counsel for

plaintiff has appeared through VC. He is apprised about the next date of hearing.

Put up for date already fixed i.e. 15.10.2020.



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 31.08.2020

CS No. 165/19
Mohan Singh Vs. BSES Rajdhani Power Ltd.

Through Cisco Webex Video Conferencing


31.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None for plaintiff.

Sh. Shyam Sunder Mittal, counsel for
Matter is pending at the stage of DE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned to DE for 18.12.2020.**



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 31.08.2020

CS No. 1105/18
Virender Pal Vs. Om Parkash

Through Cisco Webex Video Conferencing
31.08.2020


File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None for plaintiff.

Counsel for defendant.

Be awaited for the report of Local Commissioner on 10.12.2020.


(Vikas Dhull)

ADJ-01/WEST/THC
DELHI/ 31.08.2020